NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 798 of 2020

IN THE MATTER OF:

Boulevard Projects Delhione Resident Welfare Association

...Appellant

Versus

Amit Agarwal, Resolution Professional of Boulevard Projects Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Vikas Singh, Sr. Advocate with Mr. Samar Bansal,

Ms. Devahuti Pathak, Ms. Deepika Kalia and Ms.

Harsheen Madan, Advocates.

For Respondent: Ms. Anjali Agarwal, Mr. Angad Varma, and Mr.

Prashant Kumar, Advocates.

ORDER (Through Virtual Mode)

14.09.2020: After hearing Mr. Vikas Singh, learned senior counsel representing the Appellant and Shri Angad Verma, learned counsel appearing on behalf of the Respondent, we find that the impugned order has been passed directing listing of the Interlocutory Applications in the Corporate Insolvency Resolution Process of the Corporate Debtor – 'Boulevard Projects Pvt. Ltd.' which is stated to be at the stage of consideration of the Resolution Plan by the Adjudicating Authority.

2. Having regard to the fact that it is a Housing Project related to the Allottees, we dispose of this appeal with direction to the Adjudicating Authority to take up the

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matter pending at the stage of consideration of Resolution Plan under Section 31 of the I&B Code alongwith all Interlocutory Applications after hearing on day to day basis according priority to the matter and make all endeavours for its speedy disposal preferably by the end of October, 2020.

A copy of this order be forwarded to the Adjudicating Authority for information and necessary action.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Jarat Kumar Jain] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

am/gc